Resolution regarding Khalistan State

1038. SHRI F, M, KHAN: SHRI SYED AHMAD HASBMI: SHRI GURUDEV GUPTA: SHRIMATI RATAN KUMARI: SHRIMATI HAMIDA HABIBULLAH: SHRI PRAKASH MERRO- $TRA \cdot$ SHRI DINESH GOSWAMI: SHRI NARASINGHA PKA-SAD NANDA-SHRI INDRADEEP SINHA:

Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether Government's attention has been drawn to the demand for 'Khalistan' and also to the resolution adopted by the 54th Sikh Educational Conference demanding 'associate membership' of the U.N for Sikhs on the ground that the Sikhs are a nation:
- (b) if so, what are the details thereof and what is Government's reaction thereto: and
- (c) whether Government have made any attempt to find out the force behind this demand?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AF-FAIRS (SHRI YOGENDRA MAK-WANA): (a) to (c) According to information furnished by the Government of Punjab, the 54th All India Sikh Educational Conference held at Chandigrah in March, 1981 and the Shiromani Akali Dal (Talwandi Group) in the Conference held at Anandpur Sahib on 13th April, 1981 passed a resolution for the associate membership of the United Nations for the Sikhs. Subsequently, however, the Chief Khalsa Dewan who was authorised by the 54th All India Sikh Educational Conference to approach the United Nations for associate membership have after re-consideration decided to dissociate themselves with the resolution.

The State Government have further reported that the elements who support this demand are under their close watch and that action against them would be taken according to

Issue of licence to Mis. Bisleri India (P) Limited

1039. SHRI SAT PAUL MITTAL: SHRIMATI AMARJIT KAUR: SHRI BIPINPAL DAS: SHRI DHARMAVIR. SHRIMATI USHA MALHO-SHRI NARENDRA SINGH: SHRI BALRAM DAS: SHRI MAHENDRA MOHAN MISHRA: SHRI SANTOSH KUMAR SAHU. SHRI HARVENDAR SINGH HANSPAL: SHRIMATI MANORAMA PANDEY: SHRI BUDDHA PRIYA MAURYA: SHRI (MOLANA) ASRARUL HAQ. SHRI PIARE LALL KUREEL URF PIARE LALL TALIB UNNAVI: SHRIMATI MARAGATHAM CHANDRASEKHAR: SHRI ROSHAN LAL:

Will the Minister of INDUSTRY be pleased to state:

- (a) the date on which Government issued licence to M|s. Bisleri India (P) Limited authorising them to manufacture soft drinks and beverage bases in India;
- (b) whether the Company since its inception in India repatriated any money to Itlay on account of (i) dividends, (ii) royalties, (iii) technical know-how, (iv) import of raw materials and (v) purchase of machinery and equipment;
- (c) what are the amounts remitted under each head; and

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(d) whether the above company is under any obligation to generate foreign exchange in order to cover such remittances?

THE MINISTER OF STATE IN OF INDUSTRY THE MINISTRY (SHRI CHARANJIT CHANANA): (a) Ms. Bisleri India (P) Limited were registered as a small unit on 28th July, 1971, for the manufacture of aerated warter in Maharashtra State.

- (b) and (c) According to available information, since its inception in India, the company has not repatriated any money to Italy on account of dividends, royalties, technical knowhow, import of raw materials and purchase of machinery and equipment.
- (d) In view of (b) and (c) above, does not arise.

Procurement of Submarines from West Germany

1040. SHRI SUNDER SINGH BANDARI: SHRI V GOPALASAMY: SHRI V: VENKA: SHRI BHUPESH GUPTA: SHRI YOGENDRA SHARMA: SHRI M. KALYANA: SUNDARAM: SHRIMATI AMARJIT KAUR: SHRI RAMANAND YADAV:

Will the Minister of DEFENCE be pleased to state:

- (a) what progress has been made in the negotiations with the West Germany for procurement of submarines for Indian Navy and for transfer of technology in regard thereto for indigenous manufacture of this type of submarines:
- (b) whether any delay is apprehended in their procurement and if so, what are the reasons for this delay;
- (c) whether it is a fact that having known Government's decision the

German firm has lately started raising the prices of the submarines and spares and is now offering an old version of the submarines; and

(d) what amount of money is required to be paid to the German firm for training Indian personnel?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) Negotiations with a West German Shipyard are going on.

- (b) No. Sir.
- (c) No. Sir, Financial implications. of the proposed deal are subject to negotiations, which are continuing.
- (d) This matter is subject to negotiations and has not been finalised as yet.

Letters from Members of Parliament to Ministers

1041. SHRI SYED AHMAD HASH-MI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government are aware that the letters addressed to the various Ministers in the Cabinet by the Members of Parliament are not replied to:
- (b) if so, what steps Government propose to take to ensure that each letter from Members of Parliament is properly examined and replied within a reasonable time; and
- (c) what is the total number of letters received by each Minister during the period from 1st January, 1980 to 31st March, 1981?

THE MINISTER OF STATE THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIA-MENTARY AFFAIRS SHRI VENKATASUBBAIAH) (a) and (b) Standing instructions already exist requiring prompt attention to letters received from the Members of Parliament. These instructions, which have been incorporated in paras 43(1) and